

**RAJASTHAN HIGH COURT, JODHPUR****STANDING ORDER**

No. : 14/S.O./2016

Date : 27-06-2016

In supersession of order No. 10/S.O./2014 dt. 22.09.2014, Hon'ble the Chief Justice has been pleased to nominate **Hon'ble Mr. Justice P. K. Lohra** to monitor the cases under Section 34 of the Arbitration and Conciliation Act, 1996, pending in the Subordinate Courts for their expeditious disposal.

BY ORDER

  
**REGISTRAR GENERAL**

No. : Gen./XV/82/2012/ 3843

Date: 27-06-2016

Copy forwarded to :-

1. Registrar (Admn./Vigilance/Rules/Writs/Class.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. All the District and Sessions Judges with the direction to circulate the same amongst Judicial Officers of their Judgeship.
4. The Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All the Deputy Registrar/Assistant Registrar/Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. All P.S. to Hon'ble Judge, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
7. A.O.J., General Section/Statistics Section, Rajasthan High Court, Jodhpur.  
for information and necessary action.

  
**REGISTRAR GENERAL**

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